

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 504/90

New Delhi this the 27th Day of July, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Sh. C.J. Roy, Member (J)

1. Vinay Kumar Gupta,
s/o Shri Vijay Kumar Gupta,
r/o Jain Co., Chemicals,
Bazar Ganj,
Moradabad.
2. Sanjay Kumar Arora,
s/o Shri Jagdish Chandras Arora,
r/o Marthala Colony,
E-251/B, Moradabad.
3. Manoj Kumar,
s/o Shri Jai Gopal,
Jainco Chemicals,
Bazar Ganj,
Moradabad.
4. Rajesh Bhardwaj,
s/o Shri S.C. Bhardwaj,
r/o H-297-E, Marthala Colony,
Moradabad.
5. Sher Singh,
s/o Shri Phool Singh,
r/o H-297-E, Marthala Colony,
Moradabad.
6. Shanta Ram,
s/o Shri Natha Ram,
r/o H-297-E, Marthala Colony,
Moradabad.
7. Anil Kumar Swarnkar,
s/o Shri Balashwar Ram,
r/o Near Marthala Colony,
Chidie Tola, Moradabad.
8. Budhi Ram
s/o Shri Ram Sahai,
r/o Near Marthala Colony,
Chidie Tola, Moradabad.
9. Om Prakash Singh
s/o Raj Roop Singh
r/o Line Paar, Near Police Station,
Moradabad.

10. Satbir,
s/o Sh. Kanwar Singh,
r/o Shiv Chander Mohan Saini
Near Harthala Colony,
Moradabad.

...Applicants

(By Advocate Sh. K.L. Bhudhiraja, though none appeared)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Moradabad Division,
Moradabad.

...Respondents 1&2

(By Advocate Sh. Rajesh)

3. Sh. Sanjay Misra,
s/o Sh. K.K. Misra

4. Mr. Avdesh Kumar,
s/o Sh. B.L. Sharma

5. Mr. Sunil Kumar Mudgit
s/o Sh. Raj Kumar

...Respondents 3 to 5

(By Advocate Sh. B.S. Mainee, though none appeared)

ORDER(DRAL)

Mr. N.V. Krishnan:-

We notice that this case was dismissed in default on 25.11.91. It was thereafter restored by the order dated 4.3.93. Earlier, we found that the name of the applicants' counsel was not printed ^{u properly} in the cause list and we had given a direction in this behalf. His name has been shown in the cause list now, yet he is not present.

We notice that the prayer in this ^{case} is that the applicants should be put on the Diesel Training and be given consequential benefits. No reply has been filed by the respondents. However, it would appear that the applicants are not keen in prosecuting the O.A. and accordingly the matter is dismissed in default.

1/1/94
(C.J. Roy)
Member(CJ)
'Sanju'

1/1/94
(N.V. Krishnan)
Vice-Chairman(A)